

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.122/MP/2017

Subject : Petition for relinquishment of 250 MW of Long Term Access Agreement dated 4.12.2011 under Regulation 18 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium Term Open Access in inter-State Transmission system and related matters) Regulations, 2009 (Connectivity Regulations) of the identified transmission system by the Essar Power Gujarat Limited (4X660 Phase-II) Thermal Power Plant at District Jamnagar in the State of Gujarat.

Date of hearing : 28.9.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Essar Power Gujarat Limited (EPGL)

Respondents : Power Grid Corporation of India Limited and Others

Parties present : Shri Nimesh Jha, Advocate, EPGL
Shri Nirnay Gupta, Advocate, EPGL
Shri Sumant Nayak, Advocate, EPGL
Shri Samiron Borkatuky, Advocate, EPGCL
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL
Shri Swapnil Verma, PGCIL
Ms. Ranjitha Ramachandran, Advocate, GUVNL

Record of Proceedings

Learned counsel for Power Grid Corporation of India Limited requested for two weeks time to file its reply to the Petition. Learned counsel for the Petitioner had no objection in this regard.

2. Learned counsel for GUVNL submitted that if the Petitioner would not be held liable for payment of relinquishment charges then the burden to pay the same will fall on all the beneficiaries, therefore, being a beneficiary, GUVNL should be allowed to participate in the proceedings. Learned counsel for GUVNL sought permission to file an I.A. for impleadment of GUVNL as party to the Petition.

3. The Commission directed GUVNL to file, on or before 6.10.2017, I.A. for impleadment of GUVNL as party to the Petition.

4. The Commission directed PGCIL to file its reply, by 20.10.2017 with an advance copy to the Petitioner, who may file its rejoinder, if any, on or before 27.10.2017. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The Petition shall be listed for hearing on 21.11.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**